



Government of Jammu and Kashmir
Transport Department
Civil Secretariat
Jammu/Srinagar.

NOTIFICATION

Jammu, the 19th April, 2017.

SRO 182. - In exercise of the powers conferred by sub-rule (2) of rule 118 of Central Motor Vehicle Rules, 1989 and in partial modification of SRO 50 of 2016, the Government hereby direct that in SRO 50 dated 16.02.2016 for the words "Fifty Kilometers per hour" and "Sixty Kilometers per hour", the words "Sixty Kilometers per hour" and "Eighty Kilometers per hour" respectively shall be substituted.

By order of the Government of Jammu and Kashmir.

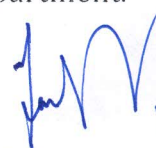
Sd/-

(Hemant Kumar Sharma) IAS
Secretary to Government,
Transport Department
Dated: - 19-03-2017

No:-TR-12/MVD/2016

Copy to the:-

1. Joint Secretary, Ministry of Road, Transport and Highways, Government of India, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Chief Minister, J&K State.
4. Principal Secretary to Governor, J&K, State.
5. All Principal Secretaries to Government _____
6. Resident Commissioner, J&K New Delhi.
7. All Commissioners/Secretaries to Government _____
8. Transport Commissioner, J&K.
9. All Deputy Commissioners _____
10. Director Information J&K Jammu with the Request to kindly publish the notification in the two leading newspapers of the Jammu and Kashmir Division.
11. Managing Director, Jammu and Kashmir, State Road Transport Corporation.
12. Director, State Motor Garages Department.
13. Regional Transport officer, Jammu/Kashmir/Kathua.
14. Special Assistant to Hon'ble Minister of State (independent Charge) for Transport for information of (HMoS).
15. General Manager, Government Press Srinagar/Jammu with the request to kindly publish the notification in the extraordinary issue of the Government Gazette.
16. Assistant Regional Transport Officers _____
17. Pvt. Secretary to Secretary to Government, Transport Department.
18. Stock file/in charge website.


19/04/2017

(R.S.Charak) KAS
Deputy Secretary to Government,
Transport Department 19/4